

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO. 120(ND)14**  
**CA. NO.**

**CORAM:**

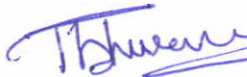

**PRESENT: SH. R. VARDHARAJAN**  
**HON'BLE MEMBER (J)**

**SH. M.K. HANJURA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 19.09.2016**

**NAME OF THE COMPANY:** M/s. Sh. Nimit Kasliwal V/s. M/s. MGM Stone Aggregates Pvt.  
Ltd. & ors.

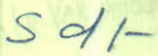
**SECTION OF THE COMPANIES ACT: 397/398**

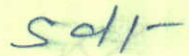
<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	PRAKUL KHURANA	Adv	PETITIONER	
2.	SAMAY MAHESHWARI	Adv	PETITIONER	
3.	Dunker Singh	Adv	Respondents	

**ORDER**

Learned counsel for the parties are present. Arguments have been heard in part. Learned counsel for the petitioner shall file two sets of the pleadings within a period of two weeks. Learned Counsel for the parties shall file the synopsis and the list of judgments on which they rely within a period stipulated above. Learned counsel for the parties shall also file the translated version in English of all the documents which are in language other than English, in accordance with Rule 27 of the NCLT Rules, 2016.

List on 07.10.2016

  
(R.Varadharajan)  
Member (Judicial)

  
(Maharaj Krishan Hanjura)  
Member (Judicial)